

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**RAJYA SABHA**  
**QUESTION NO 06.12.2010**  
**ANSWERED ON**  
**ACTION AGAINST MODI XEROX CORPORATION .**

2806

Dr. Anil Kumar Sahani

Will the Minister of COALCORPORATE AFFAIRS be pleased to state :-

(a) the details of action taken by CBI, Directorate of Customs and Excise and Directorate of Enforcement against Modi Xerox Corporation and its Directors for violation of the Prevention of Corruption Act, Indian Penal Code, Customs and Excise Act, Foreign Exchange Regulation Act/Foreign Exchange Management Act, etc.; and

(b) whether Government is still purchasing goods manufactured/ marketed by such unethical company which bribe officers to sell their products and if so, the action taken to stop purchasing goods manufactured/Marketed by such companies?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI SALMAN KHURSHID)

(a) In the matter of M/s Modi Xerox Corporation (Presently named as Xerox India Limited) CBI apprised that on completion of the investigation of case No. RC-S18-2005-E-0008-EOU-IV and another case No. RC-S18-2006-E-0005-EOU-IV under section 420 of IPC and Section 8 of P. C. Act, 1988 were filed in the Competent Courts at Aurangabad and Pune respectively.

Directorate of Enforcement vide its letter dated 20.11.2009 submitted that enquiries conducted by their Delhi Zonal office in the matter have revealed that the Income Tax authorities searched the aforesaid company and the company has filed an application before the Income Tax Settlement Commission and had made various disclosures there, which are relevant for enquiries under FEMA, 1999.

(b) The Ministry does not deal with the purchases of goods manufactured/ marketed by the companies.